Non-payment of salaries and dues to airlines staffs

†475. SHRI RAGHUNANDAN SHARMA: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether payment of good salary, presistent skill development of pilots and better management of the planes for the safety and security are important aspects for aviation industry which are being violated by almost all airlines;
- (b) whether it is a fact that majority of the pilots, plane crew, technical staff, traffic and signal staff have not been paid their salary and arrears for the last six months; and
 - (c) if so, the action taken in this regard?

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH): (a) to (c) Directorate General of Civil Aviation (DGCA) ensures safety of aircraft operations in accordance with various provisions of Aircraft Rules, CAR, etc. which cover skill level of pilots and their training standards, continued airworthiness of aircraft, etc.

Payment of salaries to the employees is internal administrative matter of airlines. Ministry does not interfere in the internal administrative matters of airlines.

Data link communication system

476. SHRI NAND KUMAR SAI: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the trial operations of Data Link Communication for pre-departure clearance of aircraft has been launched in the recent past;
 - (b) if so, the details thereof;
 - (c) the salient features of the said system;
- (d) the extent to which the performance of the scheduled flights will be improved after the introduction of said system; and
- (e) the names of the airports in which Data Link Departure Clearance (DLPC) Systems will be deployed?

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH): (a) Yes, Sir.

[†]Original notice of the question was received in Hindi.